

# **THE HIGH COURT OF MEGHALAYA SHILLONG**

No. HCM.II/338/2013/

Dated, Shillong

2013.

## **REVISED ADVERTISEMENT**

Applications in the prescribed format are hereby invited from the citizen of India as defined under Article 5 of the constitution of India as prescribed under schedule F(B)(1)(a) of Meghalaya Judicial Service (Amendment) Rules 2007 for filling up 3 (three) vacant posts in **Grade I** of Meghalaya Judicial Service in the scale of pay of ₹. 51,550-1230-58930-1380-63070 p.m. plus other allowances as admissible under the Rules. Applicant must be a graduate in law having not **less than 7 years** of practice as an Advocate in the Court of Civil and Criminal jurisdiction, who is **not less than 35 years** and not more than **45 years** of age in case of General category and **48 years** in case of candidates belonging to Scheduled Caste/ Scheduled Tribes as on the last date of application. The applicants must have knowledge of Khasi, Jaintia or Garo language as one of the requisite qualifications.

The scheme relating to reservation of vacancy as per the Meghalaya Judicial Service Rules 2006 (As Amended) shall be made applicable during the pre selection process including for disable and handicapped person in this behalf.

The application complete in all respects **should reach the office of the Registrar General, The High Court of Meghalaya, Shillong on or before the 31<sup>st</sup> July 2013**. Belated and incomplete applications will not be entertained.

Date of determining the eligibility criteria will be the last date of submission of forms i.e. 31st July 2013

Attested copies of certificate of proof of his/her educational qualification, Bar Council's registration, age and practice certificate along with 2(two) copies of recent passport size photograph duly attested, accompanied with a Treasury Challan of ₹. 200/- (Two Hundred) only for general candidates, ₹.100/- (One Hundred) only in case of SC/ST candidates should be deposited under the **"0070 other administration service-01- Administration of Justice 800-other receipt"** through the Shillong South Treasury should be submitted.

The written test/viva voce test and all other conditions for appointment shall be as per Rules laid down in Meghalaya Judicial Service Rules (As Amended). The candidates shall have to appear in the written test/examination and interview at their expenses as and when called for.

Candidates belonging to Scheduled Castes/Scheduled Tribes who obtain 45% or more marks or corresponding grade in the written examination shall be eligible for viva voce and other candidates who obtain 50% or more marks or corresponding grade in the written examination shall be eligible for viva voce.

The selection of candidates shall be made on the basis of cumulative grade value obtained, in the written viva voce examination.

Application forms and syllabus may be downloaded from the official website of this High Court (**[meghalayahighcourt.nic.in](http://meghalayahighcourt.nic.in)**)